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**CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH**

Original Application No.180/00833/2017

Wednesday, this the 28th day of November, 2018

C O R A M :

HON'BLE Mr.ASHISH KALIA, JUDICIAL MEMBER

Anju.P.S.,
W/o.Alfred Lionel Winston.M.,
Postal Assistant, (attached with Thycaud Post Office),
Trivandrum South Postal Division,
Thiruvananthapuram District.
Residing at B-36, T.C.2351,
Postal Staff Quarters, Nalanchira P.O.,
Thiruvananthapuram – 695 015. ...Applicant

(By Advocate – Mr.T.C.Govindaswamy)

v e r s u s

1. Union of India
represented by the Secretary to the Government of India
& the Director General of Posts,
Ministry of Communications & Information Technology,
Department of Posts, Dak Bhavan,
Sansad Marg, New Delhi – 110 001.
2. The Chief Post Master General,
Kerala Circle, Thiruvananthapuram – 695 033.
3. The Superintendent of Post Offices,
Trivandrum South Postal Division,
Thiruvananthapuram – 695 036.
4. The Director of Postal Services (HQ),
O/o.the Chief Post Master General,
Kerala Circle, Thiruvananthapuram – 695 033.
5. Mr.Padmakumar.B.,
The Superintendent of Post Offices (ad-hoc),
Trivandrum South Postal Division,
Thiruvananthapuram – 695 036. ...Respondents

(By Advocate – Mr.N.Anilkumar, SCGSC [R1-4])

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This application having been heard on 28th November 2018, the Tribunal on the same delivered the following :

ORDER

An affidavit has been filed by the respondents wherein vide Order No.ST/9-2/TVM(S)/2015 dated 22.11.2017 the respondents have passed the following :

“ It is reported in the above cited letter that the official has applied for CCL for 180 days from 11.8.2017 and CCL for 15 days from 11.8.2017 to 25.8.2017 has already been granted. The competent authority has observed that the case deserves consideration as the daughter of the official is suffering from kidney disease and also undergoing treatment at SAT Hospital, Trivandrum. Therefore, the competent authority has ordered that the CCL for the remaining period of 165 days from 26.8.2017 be granted to the official.”

2. In view of the above, as the relief has already been granted by the respondents, nothing remains in the O.A to be decided by this Tribunal. Accordingly the O.A is disposed of. No order as to costs.

(Dated this the 28th day of November 2018)

**ASHISH KALIA
JUDICIAL MEMBER**

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List of Annexures in O.A.No.180/00954/2018

1. **Annexure A-1** – True copy of the Letter No.B/59 dated 5.9.2017 issued by the 3rd respondent.
2. **Annexure A-2** – True copy of the Memo No.B/59 dated 22.9.2017 issued by the 3rd respondent served on the applicant on 7.10.2017.
3. **Annexure A-3 series** – True copies of the medical records of the applicant's daughter evidencing inpatient treatment from 7.5.2017.
4. **Annexure A-4** – True copies of the application for Child Care Leave dated 9.5.2017.
5. **Annexure A-4(a) & A-4(b)** – True copies of the application for Child Care Leave dated 21.5.2017.
6. **Annexure A-5** – True copy of the CCL sanction order for 15 days Bearing No.B/59 dated 15.5.2017 issued by the 3rd /5th respondent.
7. **Annexure A-6** – True copy of the CCL sanction order for 30 days Bearing No.B/59 dated 23.5.2017 issued by the 3rd /5th respondent.
8. **Annexure A-7** – True copy of the CCL application dated 19.6.2017 for 6 (six) months CCL from 22.6.2017.
9. **Annexure A-8** – True copy of the letter bearing No.B/59 dated 27.6.2017 issued by the 3rd respondent to produce medical records of the applicant's child.
10. **Annexure A-9** – True copy of the letter submitted to 3rd respondent dated 29.6.2017 along with medical records.
11. **Annexure A-10** – True copy of the treatment certificate given by the Medical Officer, Department of Child Health, SAT Hospital, Medical College, Thiruvananthapuram, obtained for producing before the 3rd /5th respondent.
12. **Annexure A-11** – True copy of the minutes of the monthly meeting of the union members with the 3rd /5th respondent.
13. **Annexure A-12** – True copy of the extract from VENTURE (a publication of All India Postal Employees Union – Group C) containing the instructions of the D.G.Posts bearing DG (P) No.137-10/2011-SPB.II dated 18.1.2011.
14. **Annexure A-13, A-13(a), A-13(b) & A-13(c)** – True copies of the CCL applications sent to the 3rd /5th respondent by the applicant dated 5.7.2017 [A-13 & A-13 (a)] and 7.8.2017 [A-13(b) & A-13(c)] respectively.

- 15. Annexure A-14** – True copy of the order of sanction of CCL for 30 days bearing No.B/59 dated 18.7.2017 issued by the 3rd respondent.
- 16. Annexure A-15** – True copy of the order of sanction of CCL for 15 days bearing No.B/59 dated 11.8.2017 issued by the 3rd respondent.
- 17. Annexure A-16** – True copies of the medical records showing the inpatient treatment of the applicant's daughter from 27.8.2017 to 10.9.2017.
- 18. Annexure A-17** – True copy of the appeal application dated 8.9.2017 submitted to the 4th respondent.
- 19. Annexure A-18** – True copy of the application for transfer of the applicant to Postal Accounts Wing, Kerala Circle as System Administer dated 1.11.2016.
- 20. Annexure A-19** – True copy of the statement of account maintained in Kovalam Post Office of the applicant dated 11.10.2017 in which the salary is accounted.
- 21. Annexure A-20** – True copy of the salary slip evidencing the deduction of P&T Society loan from salary.
- 22. Annexure A-21** – True copy of the transfer order Memo No.B/Transfer/2014 dated 15.5.2015.
- 23. Annexure A-22** – True copy of the email communication/transfer from Poojapura to Ottasekaramangalam.
- 24. Annexure A-23** – True copy of the email communication attaching/transferring the applicant to DCTC, Manacaud w.e.f 19.7.2016.
- 25. Annexure A-24** – True copy of the transfer order No.B/TFR/2016 dated 5.9.2016 issued by the 3rd /5th applicant.
- 26. Annexure A-25** – True copy of the transfer order No.B/LRPA/DLDS dated 9.11.2016 issued by the 3rd /5th applicant.
- 27. Annexure A-26** – True copy of the transfer order Memo No.B/Transfer/2017 dated 6.4.2017 issued by the 3rd /5th applicant.
- 28. Annexure A-27 series** – True copies of some of the charge reports evidencing deputation to offices which are too far, sent by the 3rd /5th respondent.
- 29. Annexure A-28** – True copy of the extract of VENTURE – 2013 containing the Director General (Posts) order bearing No.DG P&T No.69/29/62-SPB-I dated 25.5.1963.

30. Annexure A-29 – True copy of the extract of DoP&T orders regarding Ad hoc appointment bearing Number G.I., Dept. of Per. & Trg., O.M.No.28036/8/87-Estt.(D), dated 30.3.1988.

31. Annexure A-30 – True copy of the Director General (Posts) order bearing number DG(P) No.4-4/2004-SPB.II dated 4.4.2004.

32. Annexure A-31 – True copy of the letter bearing No.B/LO/Poojapura/2017/12 dated 19.6.2017 issued by the 3rd respondent indicating that the applicant's balance of Child Care Leave is 685 days.

33. Annexure A-32 – True copy of the medical certificate obtained from the KIMS hospital dated 29.9.2017.

34. Annexure A-33 – True copy of the DoP&T O.M related to CCL No.13018/2/2008-Estt.(L) dated 11.9.2008.

35. Annexure A-34 – True copy of the DoP&T O.M related to CCL No.13018/2/2008-Estt.(L) dated 29.9.2008.

36. Annexure A-35 – True copy of the DoP&T O.M related to CCL No.13018/1/2010-Estt.(Leave) dated 7.9.2010.

37. Annexure A-36 – True copy of the DoP&T O.M related to CCL No.13018/6/2013-Estt.(L) dated 5.6.2014.

38. Annexure A-37 – True copy of the Rule 43-C of CCS (leave) Rules which relates to the Child Care Leave.
